

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH) No. 09 of 2021

[Appeal Under section 421 of the Companies Act, 2013]

(Arising out of Order dated 8.1.2021 IN CP No. 181/BB/2018)

passed by the Hon'ble National Company Law Tribunal, Bengaluru Bench

In the matter of:

Mr. J. Somashekar

Son of C. Jayaraj

Aged about 48 Years

Residing at No. 2223, 39th F Cross,

4th T Block, Jayanagar,

Bengaluru – 560 041

... Appellant

Represented by GPA Holder Mr. A. Vishwanath.

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1. M/s. Innovative Studios Pvt. Ltd.

Registered Office:

135, Outer Ring Road,

Varthur Hobli, Marathahalli,

Bengaluru — 560 037

... Respondent No.1

2. Mr. Saravana Prasad

Residing at 22-131 F Block

Domlur 2nd Stage

BDA MIG Flats

Bengaluru — 560 071

... Respondent No.2

3. Mrs. Upasana Mittal

F 23-135, BDA MIG Flats

Domlur 2nd Stage

BDA MIG Flats

Bengaluru — 560 071

... Respondent No.3

4. Mr. Balady Shekar Shetty
Liquidator of Innovative Studios Pvt. Ltd.
At # E-98, 7A Cross, Manyata Residency,
Nagvara, Bengaluru – 560 045.

... Respondent No.4

5. M/s Suresh Productions Entertainment LLP
1-A, GRF Prince Villa, GRD 07 & 8/N15
Rajamannar, T. Nagar, Chennai – 600 017.

... Respondent No.5

Present:

For Appellant : Mr. R. Venkat Raman, Advocate

For Respondent No.1,3,& 4 :Mr. B. Dhanaraj, Advocate
For Respondent No. 2 :Mr. Saravana prasad (in Person)
For Respondent No. 5 : Mr.R.Sivaraman, Advocate

ORDER

VIRTUAL MODE

For Respondent No. 1, 3 & 4, Learned Counsel Mr. B. Dhanaraj appears and prays time to file 'Vakalath' for R1 and to file Reply/Response/Counter of Respondent No. 1, 3 & 4 and accordingly, is permitted to file Reply/Response/Counter of Respondent No. 1, 3 & 4 and 'Vakalath' for Respondent No. 1 by 09.06.2021 (through e-filing and through Hard Copy) before the 'Office of Registry'.

Mr. Saravana Prasad, the Respondent No. 2 appears 'in person' and prays time to file Reply/Response/Counter on his behalf and accordingly, is permitted to file his Reply/Response/Counter by 09.06.2021 (through e-filing and through Hard Copy) before the 'Office of Registry'.

For Respondent No. 5, Learned Counsel Mr. R. Sivaraman appears and prays time to file Reply/Response/Counter of Respondent No. 5 and accordingly, is permitted to file Reply/Response/Counter of Respondent No. 5 by 09.06.2021 (through e-filing and through Hard Copy) before the 'Office of Registry'.

It is made quite clear that Learned Counsel for Respondent No. 1, 3 & 4, the Respondent No. 2 and Learned Counsel for Respondent No. 5 are required to serve their side Reply/Response/Counter to the 'Appellant' 10 days before next date of hearing.

Soon after the receipt of the Reply/Response/Counter of Respondent No. 1,3 & 4, Respondent No. 2 and Respondent No. 5, the 'Appellant' is to file 'Rejoinder', if any, within three days, thereafter, after serving due copies to the other side.

The 'Office of Registry' is directed the List the matter on 09.06.2021.

***[Justice Venugopal M]
Member (Judicial)***

***[V.P.SINGH
Member (Technical)]***

16.04.2021

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